

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 22 AUG 1994

APPLICATION NUMBER:

1 of 1994

APPLICANTS:

Sri.Gopalakrishna N.Bhat, v/s. To. **Station Director, AIR, Bhadravathi**
and two others.

1. Dr.M.S.Nagaraja, Advocate,
No.11, Second Floor, Icross,
Sujatha Complex,
Gandhinagar, Bangalore-9.
2. Sri.G.Shanthappa, Addl.C.G.S.C.,
High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 04-08-94.

Issued on

22/08/94

B.

ofc

S. Shanthappa 22/8
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

ORIGINAL APPLICATION NUMBER 1 OF 1994

THURSDAY, THIS THE 4TH DAY OF AUGUST, 1994.

Mr. Justice P.K.Shyamsundar, ... Vice-Chairman.

Mr. T.V.Ramanan, ... Member(A)

Gopalakrishna N.Bhat,
Aged 32 years,
S/o Sri N.Bhat,
C/o All India Radio,
Madikeri, Kodagu District. ... Applicant.
(By Advocate Dr.M.S.Nagaraja)

v.

1. The Station Director,
All India Radio, Bhadravathi.
2. The Director,
All India Radio, Bangalore.
3. The Director General,
All India Radio,
Akashavani Bhavan,
Parliament Street,
New Delhi.

.. Respondents.

(By Standing Counsel Shri G.Shanthappa)

O R D E R

Mr.Justice P.K.Shyamsundar, Vice-Chairman:-

Heard both sides. Dr.Nagaraja, learned counsel for the applicant says that the applicant will now make a comprehensive representation setting out all the outstanding claims against the department and urges that the department may be directed to deal with the same as objectively as possible. We think it to be an appropriate decision. Hence, we permit Dr.Nagaraja to withdraw this application and come back to us if it becomes necessary later. In the meanwhile the applicant may make a thorough and a comprehensive representation inclusive of all his demands except those already met. If such a representation is made to the Department within one month from to-day, the department will consider and dispose it off within 3 months after receipt thereof. With this observation, the application

is permitted to be withdrawn. No costs.



TRUE COPY

S. Shyamsundar
SECTION OFFICER
27/8

CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

Sd-

MEMBER(A)

Sd-

VICE-CHAIRMAN.